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O.A.No.14/2001.

ORDER DATED 23-4-2002.

This disposed of matter has been taken up today, on being mentioned by the Learned Counsel for the Applicant.

In the Memo filed by the Advocate for the Applicant, it has been mentioned that in the final order dated 12-4-2002, there are some typographical error to the extent that the father of the Applicant Shri Lalbahadur Dorji is alive and he had taken retirement on being mentally incapacitated but it has been mentioned in the order dated 12-4-2002 the word 'late' (Late Lalbahadur Dorji) and the word 'widow' which may be corrected accordingly.

Heard Mr. Kanungo, learned Counsel for the Applicant and Mr. Bose, Learned Senior Standing Counsel for the Respondents on the Memo filed on 22-4-2002.

After considering the submissions made by the Advocate for the Applicant, it is ordered that in the order dated 12-04-2002, wherever the word 'Late' had been mentioned the same shall stand deleted and wherever the word 'widow' had been mentioned, the same may be corrected as 'wife'. Corrected copies of the order be sent to the Respondents, at the cost of the Applicant. Mr. Kanungo, Advocate for the Applicant, accordingly undertakes to deposit the required postages by 26-4-2002 for service of copies of the corrected order dated 12-4-2002 on the Respondents by Regd. Post with AD.

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23/04/2002  
MEMBER (JUDICIAL)